

COURT-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 288 of 2013 &
I.A. No. 385 of 2013

Dated : 5th February, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s Wardha Power Co. Ltd. Appellant(s)
Versus
Reliance Infrastructure Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Counsel for the Respondent(s) : Mr. Hasan Murtaza
Mr. Aditya Panda for R.1
Mr. Anand K. Ganesan for
Mr. Buddy A. Ranganadhan

ORDER

The Learned Counsel for the Respondent no.1 is filing reply today after serving copy on the other side. The Proxy Counsel for Respondent no.2 seeks some time to file the reply. Accordingly, he is directed to file the reply on or before 15.2.2014 after serving copy on the other side.

Post the matter on **05.03.2014**. It is open to the Learned Counsel for the Appellant to file rejoinder, if any, after serving copy on the other side.

(Rakesh Nath)
Technical Member
mk/ak

(Justice M. Karpaga Vinayagam)
Chairperson